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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 92/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017**

Name of the Company:

Engenious Engineering Pvt. Ltd.

V/s.

Onex Natura Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. AJAY M. ANTARKAR

PCS

Petitioned

Ajay Antarkar

2.

ORDER

Learned PCS Mr. Ajay Antarkar present for Applicant/ Financial Creditor. None present for Respondent.

Letter received from Savla & Associates who did not even file Vakalatnama for Respondent suggesting the ways and means how to dispose of the case and when the matter should be posted.

This Adjudicating Authority is not supposed to take notice of such letters from the learned Counsel who did not even choose to file Vakalatnama.

Hence, considering the facts of the case the Respondent is directed to be present on 12.09.2017 either in person or through professional holding a duly executed Vakalatnama or Memorandum of Appearance as per the NCLT Rules failing which it would be deemed that he has no objection to state in the matter and matter will be proceeded according to law.

Applicant is directed to send this letter by email and by speed post to the Registered office of the Respondent Company.

List the matter on 12.09.2017.

B. Raveendra Babu 29.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 7th day of September, 2017.